

Central Administrative Tribunal
Principal Bench: New Delhi

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RA No. 174 /97 in OA No. 2002/94

New Delhi, this the 1st day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member (A)

Union of India through

1. Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.
2. The Chairman,
Central Board of Direct Taxes,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.
3. Union Public Service Commission through
Secretary,
Dholpur House,
Shahjahan Road,
New Delhi. ...Review applicant
(By Advocate: Shri V.P.Uppal)

Versus

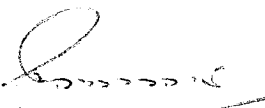
Shri Anirudh Rai,
s/o Shri Maniraj Rai,
R/o A-8F, MIG Flats,
Mayapuri, New Delhi.Respondent/
original applicant
(By Advocate: Shri PP Khurana)

O R D E R (By Circulation)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

This review application has been filed against our orders dated 9.5.1997. The review petitioners are seeking review of the order stating that there are errors which are apparant on the face of the record. In the body of the review application no errors have been shown except re-statement of law in the perspective of review applicant.

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We have seen the RA and no valid ground has been raised which requires review of our orders passed in the said OA. Our orders are self explanatory and findings & directions contained in para 9 and 10 of the judgement are self-explanatory. Either the review applicants do not seem to have understood the contents of our order or they refuse to accept the directions given by this court. In any event, it is not a fit case for review. Accordingly, this review application is dismissed.


(S.P. Baswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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